

Central Administrative Tribunal
Principal Bench

O.A. No.442 of 2001

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New Delhi, dated this the 1st March, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Sushil Kumar Sharma,
S/o Shri Ratan Lal Sharma,
R/o Gaur Bhawan,
Gali No.40,
Sadh Nagar-II,
New Delhi-45
(By Advocate: Shri Yogesh Sharma.)
...Applicant.

Versus

1. Union of India
through
The Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. The General Manager,
Ordnance Factory,
Murad Nagar,
Distt.Ghaziabad.

...Respondents.

(By Advocate: Shri S.M.Arif)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. We are satisfied that the claim of applicant is squarely hit by Tribunal's order dated 6.2.2002 in OA No. 1881/2001 Vijay Pal & Anr. Vs. UOI & Ors and the orders relied upon by applicants' counsel Shri Yogesh Sharma are dated 27.8.2001 in OA No.2107/2001 Shyam Sunder Singh Vs. UOI & Ors. and dated 9.2.96 in OA No.2843/96 Kulbir Singh & Ors. Vs. UOI & Ors. are not applicable to the facts and circumstances of the present case.

3. Under the circumstances we are unable to



grant the relief claimed by applicant.

4. Accordingly the OA is dismissed. No costs.


(Kuldip Singh)

Member (J)


(S. R. Adige)
Vice Chairman (A)

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